

**Central Administrative Tribunal
Principal Bench**

OA No.1768/2018

New Delhi, this the 4th day of May, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Vijay Pal Singh Nagar,
S/o Shri Mishri Singh,
Aged about 61 years, b/c-Gujar.
R/o H.No.193/140,
Village-Po-Imalyaka,
Kasna, Dist-Gautam Budh Nagar,
Uttar Pradesh-201310,
(Office Address: Worked as Postal Assistant at
IP Estate Post Office, New Delhi.
(Postal Department)

...Applicant

(By Advocate : Shri S.P. Singh)

Versus

1. Union of India,
Through the Secretary,
Government of India,
Ministry of Communication, Department of Post,
Dak Tar Bhawan, New Delhi.
2. The Secretary,
DOP&T, New Delhi.
3. Director of Postal Services,
O/o PMG Office,
Meghdoot Bhawan,
New Delhi-01.
4. Senior Superintendent of Post offices,
MDCD, Meghdoot Bhawan,
New Delhi.
5. Senior Accounts Officer (Pension),
O/o GM Finance, Postal Account Office,
Shamnath Marg, Civil Lines,
Delhi-110054.

...Respondents

(By Advocate : Ms. Avinash Kaur)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicant and Ms. Avinash Kaur, learned counsel, on receipt of advance notice on behalf of the respondents.

2. The applicant, a retired Postal Assistant, filed the instant OA seeking the following reliefs :-

- “a. That by writ or direction the respondents may kindly be directed to confer grade pay Rs.4200/- on completion of 20 years of service in accordance with MACP Scheme and consequential benefits may be granted.
- b. The respondent may kindly be directed to confer the grade pay of Rs.4200/- for MACP-II on completion of 20 years of service in PA Cadre and pension may be fixed and amended PPO may be issued.
- c. The respondents may kindly be directed to grant all consequential benefits and arrears to be @ 18% interest per annum.
- d. That any other direction or orders may be passed in favour of the applicant, which may be deemed just and proper under the facts and circumstances of this case in the interest of justice.
- e. That the costs of this application may be awarded to the applicant.”

3. It is also submitted that the applicant made a number of representations including Annexure-A/12 dated 05.03.2018,

ventilating his grievances to the respondents, however, no orders have been passed thereon till date.

4. In view of the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to decide the Annexure-A/12 representation of the applicant dated 05.03.2018, duly keeping in view the various decisions/judgments enclosed to the OA, by passing a reasoned and speaking order thereon, within a period of 90 days, in accordance with law. No costs.

5. Let a copy of the OA, be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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